

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.416
CP/16/ND/2021

IN THE MATTER OF:

Geetak D. Bhalla	...	Applicant
Versus		
Indiana Travels Pvt Ltd		Respondent

under Section 59 (Companies Act)

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Alok Aggarwal, Ms. Shalini Gandharva, Advs.
For the Respondent	: Mr. Rajat Bhalla, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC. The written submissions filed by the Respondent is already on board. Ld. Counsel for the Applicant has submitted that he has filed the written submissions, however the same is under scrutiny. Let steps be taken to cure the defects, if any and upload the same on the DMS portal of this Tribunal. List the matter on **14.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)